

THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

**ITEM No. 302
In
IB-227(ND)/2024**

IN THE MATTER OF:

VERMILLION COMMUNICATION PVT. LTD Petitioner/Applicant
v/s
M/S HERO ELECTRIC VEHICLES PVT. LTD. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

**SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)
HYBRID HEARING (PHYSICAL & VC)**

PRESENT:

For the Liquidator :

ORDER

Due to paucity of time, the matter is adjourned to **19.07.2024**

-sd-

**(ATUL CHATURVEDI)
MEMBER(TECHNICAL)**

Malik